

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:391  
ANSWERED ON:02.08.2011  
FAKE ENCOUNTERS  
Meghwal Shri Arjun Ram

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of cases of fake encounter reported/registered, the action taken against the accused personnel and compensation paid to the families of the victims during each of the last three years and the current year, State-wise;
- (b) the total number of fake encounter cases solved/unsolved and the steps taken by the Government to solve all the cases;
- (c) whether the Government proposes to formulate concrete policy to check fake encounters; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): State-wise details of the 369 cases of alleged fake encounters registered by the National Human rights Commission (NHRC), during the period 2008-09 to 2011-12 (as on 25.07.2011) are placed at Annexure. In 90 cases, where Police action was found doubtful, NHRC has recommended monetary relief of Rs. 4.54 crore to the next of kin (NOK) of the deceased.

(b): Out of the above 369 cases, 98 cases are solved and 271 cases yet unsolved. In pursuance of Section 3(i) of the Protection of Human rights Act, 1993, government has set up National Human Rights Commission (NHRC) to exercise the powers conferred upon it and to perform the functions assigned to it under the Act. As per Act, every proceeding before the NHRC will deem to be a 'Judicial' proceeding under a Civil Court.

(c) & (d): Guidelines have been issued by NHRC to all the State Governments for the procedure to be followed in the cases of encounter death. These Guidelines include holding of a Magisterial inquiry; prompt prosecution and disciplinary action against delinquent Officers; reporting of deaths in Police action to NHRC within 48 hours of such incident etc. etc.